

demand that a Committee of the House be set up to investigate it.

PROF. K. K. TEWARY: Give me one minute's time to explain.

MR. DEPUTY-SPEAKER: Please do not complicate things.

PROF. K. K. TEWARY: Please allow me to speak just for a minute.

MR. DEPUTY-SPEAKER: There is no debate on this point. I must make it very clear that a member may, with the permission of the Speaker, make a personal explanation. There is no question before the House. But, in this case no debatable matter may be brought forward. No debate is allowed I allowed only a point of order. Therefore, there is no question of debate.

Now, Mr. Anbarasu.

14.26 hrs.

CHIT FUNDS BILL

Extension of time for presentation of Report by Select Committee

SHRI ERA ANBARASU (Chengalpattu): Sir, I beg to move:

"That th's House do extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith."

MR. DEPUTY-SPEAKER: The question is:

"That this House do extend upto the last day of the first week of the Winter Session, 1981, the time for presentation of the Report of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith."

The motion was adopted.

BUSINESS ADVISORY COMMITTEE SEVENTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I beg to move:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee, presented to the House on the 17th August, 1981."

MR. DEPUTY-SPEAKER: Motion moved:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee, presented to the House on the 7th August, 1981."

There are three substitute motions given notice of by Dr. Subramaniam Swamy, Shri George Fernandes and Shri Chandrajit Yadav. Are they moving?

DR. SUBRAMANIAM SWAMY (Bombay North-East): Yes.

SHRI GEORGE FERNANDES (Muzaffarpur): Yes.

SHRI CHANDRAJIT YADAV (Azamgarh): Yes

DR. SUBRAMANIAM SWAMY: Sir, I beg to move:

That for the original motion, substitute

"That this House do agree to refer back to the BAC the Seventeenth Report presented to the House on the 17th August because of the failure to allot time for the following item:

The phenomenon of Meenakshipuram and inadequate time for the Delhi University (Amendment) Bill." (1)

SHRI GEORGE FERNANDES: Sir, I beg to move:

That for the original motion, substitute

[Shri George Fernandes]

"The 17th Report of the Business Advisory Committee be referred back to the Committee with the following recommendation:

"The Committee do consider immediate allocation of time to discuss the circumstances in which the Government of India has sought a loan of Rs. 5,000 crores from the International Monetary Fund and the conditions which the I.M.F. have sought to impose on India." (2)

SHRI CHANDRAJIT YADAV: Sir, I beg to move:

That for the original motion, substitute:

"This House do agree that 17th Report of Business Advisory Committee may be referred back to the Committee for reconsideration and allotment of more time to (1) Income-tax (Amendment) Bill and (2) Delhi University (Amendment) Bill, and to include discussion on the question of unemployment." (3)

MR. DEPUTY-SPEAKER: So, you want these items to be included...

DR. SUBRAMANIAM SWAMY: Let me say what these items are.

MR. DEPUTY-SPEAKER: Let it be short.

DR. SUBRAMANIAM SWAMY: I am always very short. You are very strict with me. I do not know why.

MR. DEPUTY-SPEAKER: May be because we both belong to the same place.

DR. SUBRAMANIAM SWAMY: This House must have before it a sense of priority. A number of issues are before the country which the House should discuss. One of them is the question of conversions that have taken place in the country. Some people utilise conversion as a method of generating ill-will between communities. Then all kinds of statements come out. The Home Minister

was quoted in Madras as saying that there was an international conspiracy of conversion. Then the Home Ministry comes out with a contradiction in Delhi that the Minister did not say that. He himself does not say, but the Home Ministry says that—on the timely intervention of Mr. Jagjiwan Ram. Similarly the Minister of State, Mr. Makwana, says one thing and Mr. Venkatasubbaiah says something slightly different, not very different...

MR. DEPUTY-SPEAKER: You come to the subject proper.

DR. SUBRAMANIAM SWAMY: The Business Advisory Committee did not see the urgency for discussing...

MR. DEPUTY-SPEAKER: You mean, the entire Committee including your Party Member?

DR. SUBRAMANIAM SWAMY: There is no question of Party. It does not go by Party; it goes by members. I am standing here on behalf of the people of India. Are you a member of your party there? You are not. Inside the House I represent the people of India. Therefore, Sir, this is a very serious matter and this must be discussed. I will press this substitute motion unless the Minister says that he has now understood the importance of the phenomenon of Meenakshipuram and, therefore, he will immediately find time from Government account for discussion.

There is another item also. The Delhi University history text-books are developing a marxist bias. This House must devote more time for the discussion of this. (Interruption) What you are doing in West Bengal, you cannot do here...

SHRI NIREN GHOSH (Dum Dum): What are we doing in West Bengal?

DR. SUBRAMANIAM SWAMY: In West Bengal they are saying that the freedom movement was led by Mr. Lenin and not by Mahatma Gandhi.

SHRI NIREN GHOSH: No; that is wrong; we have not said that.

DR. SUBRAMANIAM SWAMY: There is a Marxist bias in the history textbooks of Delhi University, and this must be discussed in full length.

SHRI GEORGE FERNANDES: I have moved an amendment that the Report of the Business Advisory Committee be referred back to the Committee with the recommendation that "the Committee do consider immediate allocation of time to discuss the circumstances in which the Government of India has sought a loan of Rs. 5,000 crores from the International Monetary Fund and the conditions which the I.M.F. have sought to impose on India".

I am aware of the fact that the Finance Minister did make some kind of a wishy-washy statement here yesterday and said that nothing that would hurt the dignity, self respect and so on and so forth of this country would be allowed to be done. He has also said that he would come before the House again before any final decision is...

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): After the Agreement.

SHRI GEORGE FERNANDES: That makes it worse if he is going to come after the Agreement. I thank him for correcting me; I stand corrected. If he is going to come before the House after the Agreement is arrived at, it is all the more serious. I would, therefore, request time to discuss this matter. I have been told, and on very reliable authority, that the Government of India is accepting certain conditions from the IMF which, incidentally, has the reputation of being the lender of the last resort; in other words, when you are totally bankrupt, you go to the lender of the last resort. And the company which the Government of India, under the distinguished leadership of the Prime Minister, is now going to keep it with such nations as Haiti, Jamaica, Sri Lanka, Philippines and some other banana Republics...

SHRI R. VENKATARAMAN: And the United Kingdom.

SHRI GEORGE FERNANDES: I did not know that you were very proud of keeping links with the United Kingdom.

The conditions which the IMF have imposed and on which the Government is apparently wanting to capitulate are: (1) devaluation of the currency; (2) cut in Government spending, particularly in health, education, food-for-work programmes and other programmes designed for the welfare of the poor; (3) wage control, which has already come through the Essential Services Maintenance Ordinance. About this Essential Services Maintenance Ordinance, while some of our friends outside were saying that this had come through the world Bank, a lot of people were trying to pour ridicule on that: It is now obvious that the IMF had had a say in making the Government accept this wage control; (4) interest rates should be raised; raising the interest rate would invariably mean that the farmers and small businessmen in the country would be at a tremendous disadvantage; (5) remove the barriers to foreign investment and foreign companies; (6) further multi-lateral and private bank credit should invariably be given after the IMF clearance. If these are the terms on which the Government is currently negotiating, they are obviously out to mortgage the interests of this country.

Therefore, I insist that the Business Advisory Committee's Report should go back to the Committee, and the Committee should fix top priority to discuss the IMF loan negotiations that the Government is currently carrying on behind the back of this nation.

SHRI CHANDRAJIT YADAV: My amendment is also that the Report should be referred back to the Business Advisory Committee. The reasons are the following:—

[Shri Chandrajit Yadav]

The Business Advisory Committee has not taken into account the importance of the subjects which need to be urgently discussed. The first subject which should be discussed immediately and about which the whole country feels concerned is the rising prices. In Delhi where we all live, even tomato is being sold at Rs. 8 per kilo; you cannot purchase any vegetable for less than Rs. 5 per kilo. even cucumber is costing Rs. 6 per kilo. The common man, the middle class, people belonging to the fixed income group, are really suffering because of the continuous rise in prices. Therefore, that should have been given top priority. The Business Advisory Committee has totally ignored this subject which is not proper. We should discuss it within this week. Therefore, I am requesting a reference back to the Committee.

The second is the question of unemployment. Today, two crores of educated boys and girls, young people, in this country are unemployed, and the framers of the Sixth Plan have admitted that, by the end of the Sixth Plan, ten million more educated young people would be added to the army of the unemployed in this country. This is creating demoralisation; this is bringing down the morale of the youth of this country. Top priority should be given for discussing this. In the last two or three Sessions we have been making efforts, but the Government has not agreed to discuss this. So, this is another subject that the House must discuss.

The third is what my friend, Mr. George Fernandes, has rightly raised. The Finance Minister decided to make a *suo motu* statement, but that statement does not give the correct picture. I would demand that the Finance Minister must place on the Table of the House the Agreement with the IMF and the main conditions. It is not enough that only the main features are given. All sorts of stories are going around. Our past experience also shows that any de-

veloping country which had gone in for such a big loan has been humiliated and put to certain severe conditions. Therefore, the total Agreement should be placed before the House and the House should have ample opportunity to discuss it. We are told that we are subjected to so many conditions. The last one I would say.....

MR. DEPUTY-SPEAKER : You have taken three items and now you are going to the fourth.

SHRI CHANDRAJIT YADAV: These subjects have been mentioned here. For example Delhi University..

MR. DEPUTY-SPEAKER: Previously you were a member of the Business Advisory Committee. Now-a-days you are not?

SHRI CHANDRAJIT YADAV: The entire teachers of the Delhi University went on a strike because a teacher who has been serving for the last 4 years has not been reappointed. So there was a serious resentment amongst the teachers that the Delhi University to-day is being run not on principles or rules but on the whims of certain people and certain authorities in the University. Therefore, one hour for the Delhi University Amendment Bill is not enough.

So is the case with regard to Income-tax Amendment Bill. The Finance Minister will agree that the present Income-tax law needs a thorough overhaul. Government always bring amendments in tit-bits—one clause or one section and some amendments. It needs total restructuring. Therefore, the time allotted for Income-tax Amendment Bill is not enough.

With these words I will request—let the Minister for Parliamentary Affairs agree that it should go back to the Business Advisory Committee which may fix the priority for the discussion.

SHRI BHISHMA NARAIN SINGH:
Very humbly I want to place before you that this is a motion which I have placed for approval of the report of the Business Advisory Committee. These matters can be raised in the next meeting of the Business Advisory Committee. But at the moment it is not possible for me to agree with the amendments moved by the three hon. Members.

DR. SUBRAMANIAM SWAMY :
But will you agree to find time for the items I have mentioned?..... You make a commitment. You say you will plead for it.

SHRI BHISHMA NARAIN SINGH:
Just now I cannot make any commitment.

MR. DEPUTY-SPEAKER: Shall I put all the amendments to vote? Or are you going to withdraw in view of the request he has made because in the next Business Advisory Committee meeting you can raise it?

SHRI GEORGE FERNANDES :
The Finance Minister is here.

SHRI BHISHMA NARAIN SINGH:
I do not think it proper for me to say anything on behalf of the Business Advisory Committee. I cannot take the authority of the Committee.

MR. DEPUTY-SPEAKER: You wanted to express your views on these important items. Then you need not stand on prestige....

(Interruptions)

SHRI CHANDRAJIT YADAV :
Will the Minister at least say that he will discuss these proposals in the Committee?

SHRI BHISHMA NARAIN SINGH:
I have said these points can be raised in the Committee.

DR. SUBRAMANIAM SWAMY :
Will he support us?

SHRI CHANDRAJIT YADAV:
Will he take note of these points and discuss it in the Committee? What is the harm in that?

SHRI BHISHMA NARAIN SINGH:
At the end of the week, the business for the next week is announced and every time hon. Members make suggestions. These suggestions I take down and whatever suggestions I consider proper, I place them before the Business Advisory Committee. But this is a report of the Committee which has been unanimously adopted and I have no power to make any amendment in it.

SHRI CHANDRAJIT YADAV:
We are not asking you to change it. We are only asking you that in the next Business Advisory Committee meeting you should please place these points before the Committee.

SHRI R. VENKATARAMAN: Mr. Fernandes does not know. I do not possess the authority to mortgage this country.

SHRI GEORGE FERNANDES:
But under the dynamic leadership.

MR. DEPUTY-SPEAKER: Now are you withdrawing your amendments?

SHRI GEORGE FERNANDES: I am not withdrawing.

SHRI BHISHMA NARAIN SINGH:
I again request the hon. Members. You see as a ruling party....

SHRI GEORGE FERNANDES: Let the ruling Party say that these will not be discussed.

SHRI BHISHMA NARAIN SINGH:
No, that is not the point. This is a unanimous decision of the Business Advisory Committee and we should all abide by that. If you create this precedent—as the ruling party we can carry it through as we have the majority, but this should not be done on majority and minority basis, when unanimous things come before the House.

MR. DEPUTY-SPEAKER: All right, I will put it to the House. Dr. Swamy, are you withdrawing?

DR. SUBRAMANIAM SWAMY :
Under what condition?

MR. DEPUTY-SPEAKER: Un-conditional withdrawal. . . . No, no, you are not withdrawing?

DR. SUBRAMANIAM SWAMY : All I am saying is that he should be a little bit reasonable.

MR. DEPUTY-SPEAKER: He has already said that these can be raised in the next meeting of the Business Advisory Committee.

DR. SUBRAMANIAM SWAMY : Not this can be raised. Will he raise it?

SHRI BHISHMA NARAIN SINGH: Why not you ask your Party representative to raise it?.. You know the Rules. Sir, Dr. Swamy knows everything.

MR. DEPUTY-SPEAKER: Has Dr. Subramaniam Swamy the leave of the House to withdraw his amendment?

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The amendment, by leave of the House, is withdrawn

Amendment No. 1 was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Mr. George, are you not withdrawing?

SHRI GEORGE FERNANDES: I am not withdrawing unless he gives me an assurance.

MR. DEPUTY-SPEAKER: I shall put the amendment given notice of by Shri George Fernandes to the vote of the House.

Amendment No. 2 was put and negatived.

MR. DEPUTY-SPEAKER: I shall now put the amendment moved by Shri Charanjit Yadave to the vote of the House.

Amendment No. 3 was put and negatived.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 17th August, 1981."

The motion was adopted.

14.44 hrs.

COMPULSORY DEPOSIT SCHEME
(INCOME-TAX PAYERS) AMEND-
MENT BILL*

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): On behalf of my colleague, I move for leave to introduce a Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Compulsory Deposit Scheme (Income-tax Payers (Act, 1974)".

The motion was adopted

SHRI MAGANBHAI BAROT: I introduced** the Bill.

STATEMENT RE. COMPULSORY
DEPOSIT SCHEME (INCOME-TAX
PAYERS) AMENDMENT ORDI-
NANCE, 1981

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): On behalf of my colleague, I lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Compulsory Deposit Scheme (Income-tax Payers) Amendment Ordinance, 1981.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 18-8-1981.

**Introduced with the recommendation of the President.